## F. No. 13-66/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

#### **CPIO ID No. 13-66/2018**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10702 dated 20.10.2018, under RTI Act, 2005 the information received from **Dy. Registrar (Customs & ST Branch)**, containing 543 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 543 X 2=1086 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

### Note:

**1**. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

**2**. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 19.11.2018

To,





I.D.No.13-66/2018 Dated : 16.11.2018

### Subject :- R.T.I. application No..P-195/10702/2018 and reminder RTI/P-195/10702/18/R22503 dated 01.11.2018/2018 dated 02.07.2018 filed by Sh. R. K.Jain(CPIO ID NO. 13-66/2018 dated 29.10.2018).

The information sought by the applicant relating to Customs Appeal Branch(DB)as under.

4(A) Please find enclosed herewith copies of After Court cause list from 01/07/2018 to 30/09/2018 (consisting of pages (1-98==98) of Customs and 01/07/2018 to 30/09/2018 consisting of pages No. (1-255=255) of Service Tax.

4(B) Please find enclosed herewith copy A.R.'s Dairy of Customs consisting of pages (1-94=94)) 01/07/2018 to 30/09/2018 and copies **Equations** Consisting of pages (1-94=94) of Service TAx Diary 01/07/2018 to 30/09/2018.

4 (C) Copy of A.R's diary made on 16/11/2018.

CPIO is requested to transmit the same to the applicant urgently.

Encl: 543 pages.

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Registar Deput **Customs Branch** 

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## F. No. 13-66/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

### CPIO ID No. 13-66/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10702 datd 20.10.2018, under RTI Act, 2005 the information received from **Dy. Registrar (Excise Appeal Branch)**, containing 361 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs.  $361 \times 2=722$  (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

### Note:

**1**. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

**2**. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 20.11.2018

To,



# Customs Excise and service Tax Appellate Tribunal West Block No. 2 R.K. Puram , New Delhi-110066

## **Excise Division Bench**

Subject: Reply of RTI No. P/195/10702/18, ID No.13-66/2018 dated 01.11.2018

Information sought by information seeker given as below for said RTI.

**Point-(A):** The copies of the Court Cause List for the period 01/07/2018 to 30/09/2018 is enclosed. (269 pages).

**Point-(b):** The copies of the Assistant Registrar's Diary for the period 01/07/2018 to 30/09/2018 is enclosed. (92 pages).

**Point-(c):** Dated-15/11/2018

TOTAL PAGES: 361

DATE-20/11/2018

COPY To

No 20/11/2018.

Deputy Registrar (J) Excise Division Bench

C.P.I.O.

## F. No. 13-66/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

#### CPIO ID No. 13-66/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10702 dated 20.10.2018, under RTI Act, 2005 the information received from **Asst. Registrar (SM Branch)**, containing 17 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 17 X 2=34 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

### Note:

**1**. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

**2**. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 12.11.2018

To,

CUSTOMS. EXCISE & SERVICE TAX APPELLATE TRIBUNAL DELHI-110066 SIGN. (D

# Single Member Bench

Ref.: CPIO ID.NO.13-66/2018 dated 29/10/2018

It is submitted that, the above stated RTI application has been received from the RTI Section and the applicant has sought copies of after court causelist from 01-07-2018 to 30-09-2018 and copies of Assistant Registrar Diary for the period 01-07-2018 to 30-09-2018.

On verifying the available record it is seen that the copies of the AR diary has already been provided from 01-07-2018 to 30-11-2018 and copies of after court causelist has been provided from 01-07-2018 to 19-09-2018 vide CPIO RTI ID No.13-45/2018. (A copy of the letter vide which the above information was sent is annexed for ready reference)

The remaining information i.e. copies of after court causelist from 20-09-2018 to 28-09-2018 (total 17 pages) (29-09-2018 & 30-09-2018 being Saturday/Sunday) are place below for onward transmission to RTI Section. The said information was photocopied on osfil/2018.

Submitted please.

Assistant Registrar-SM Multiple Bh. Bhupenana Send il- la Sh. R. W Jaen M.

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## Single Member Bench

# Ref.: CPIO ID.NO.13-66/2018 dated 29/10/2018

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Submitted please.

Marine 18 Assistant Registr Sh. Bhupenara Send il- los Send il- los Sh. R. W. Jaen M.

Assistant Registrar-SM

A No S



# F. No. 13-66/CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

# CPIO ID No. 13-66/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10702 dated 20.10.2018) received in this office on 23.10.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-66/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 09.11.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

#### Note:-

1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.

2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

CPIO CESTAT New Delhi Date: 29.10.2018

For Compliance to:

1. Dy. Registrar (Customs & ST Branch) 2. Asst. Registrar (Excise Branch) 3. Asst. Registrar (SM Branch)

Copy to: (For Information)

9/5120 Pm 3/10/18

CUSTOMS EXCISE & SERVICE TAY SPPELLATE TRIBUNAL NEW DELHI-DOOGS SIGN. (DISPAT CH SEC

-66/18/CVIU

# Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10702/18 Dated : 20-10-2018

Wo

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Shri V.P.Pandey CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

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1.	Name of the Applicant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	(A) Please provide copies of After Court Cause List for all Benches at New Delhi for the period 1-7- 2018 to 30-9-2018.	
		<ul> <li>(B) Please provide copies of Assistant Registrar's Diary for the period 1-7-2018 to 30-9-2018 of the cases fixed for hearing or those adjourned or those heard for all the Benches of the CESTAT at New Delhi. Even if there is no entry on any particular date, copy of the same may also be sent to the applicant.</li> <li>(C) Please also intimate the date on which the copies of the Assistant Registrar's Diary being supplied to the applicant under the RTI Application, were photocopied.</li> </ul>	
		Note:-Please provide pointwise information/ response for each of above points.	
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.		
6.	A Postal Order No. 44F 087245 for Rs. 10 towards payment of fee is enclosed herewith.		
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.		

Signature of Applicant Telephone No. : 9810077977 011-24651101, 24690707 Fax No. 011-24635243

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Place : New Delhi Encl. : as above